

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No. 575/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07<sup>th</sup> December 2017, 10.30 A.M**

Name of the Company	Punjab National Bank -Vs- Vasudev Ispat Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Punjab National Bank  
Advocate Aparyakha Rao  
Pallavi Gandhi  
Nitesh Singh

Petitioner

Gandhi  
7.12.17

N

CO (Corporate Debtor) Singh

**ORDER**

Ld. Counsel for the financial creditor and Mr. Nitesh Singh, representative of corporate debtor are present in Court.

Shri Nitesh Singh informed that he is an employee of the company and his advocate will file Vakalatnama at the end of the day. Petitioner has filed affidavit of service along with the notice and the postal remarks by the postal department on the returned envelope.



Vakalatnama may be filed within 2 days. Reply, if any, may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List on 02/01/2018.

sd  
(Jinan K.R.)  
Member (J)

sd  
(V.P.Singh)  
Member (J)